

GOVERNMENT OF INDIA
MINISTRY OF FOOD PROCESSING INDUSTRIES
LOK SABHA
UNSTARRED QUESTION No. 1417
TO BE ANSWERED ON 13TH FEBRUARY 2025

TRADE OF ADULTERATED DESI GHEE

1417. SHRI ARUN GOVIL:

Will the Minister of *FOOD PROCESSING INDUSTRIES* be pleased to state:

- (a) whether the Government is aware of the trade of adulterated Desi Ghee; and
- (b) if so, the details of the action being taken by the Government to stop it?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES
(SHRI RAVNEET SINGH)

(a) to (b): Food Safety and Standards Authority of India (FSSAI) was established under Ministry of Health and Family Welfare as per provisions contained in the Food Safety and Standards Act 2006 (i.e. FSS Act 2006) and it has been mandated for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

As per information shared by FSSAI, they are fully committed to ensuring the availability of safe food products including ghee to consumers across the country. Accordingly, they have set the Standards of 'Milk Fat Product (Ghee)' under sub-regulation 2.1.8 of Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 wherein Fatty Acid composition for checking the authenticity of ghee is mentioned. In order to facilitate the analysis of the prescribed safety and quality parameters, FSSAI has also released the Manual of Methods of Analysis.

In addition, the officials of Food Safety Departments of the respective States / UTs and Regional offices of FSSAI conduct regular surveillance, monitoring, inspection and random sampling throughout the year. In cases where non-compliance to the statutory requirements prescribed in the above regulations are found, penal action is initiated against the defaulting Food Business Operators (FBOs).
